

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 1095 OF 2002
ALLAHABAD THIS THE 9TH DAY OF DECEMBER, 2002

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.
HON'BLE MR. G. S. THAMPI, A.M.

C.J. Paul (Charanjit Paul),
(Retired P.A. to Divl. Railway Manager,
N. Rly., Allahabad,
son of Late Shri Tek Chand Paul,
resident of HIG-32 Block-VI,
Green Colony, 3 Circular Road,
Allahabad-211001. Applicant

(By Advocate Shri Sudama Ram)

Versus

1. Union of India,
through General Manager,
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi.
2. Chief Personnel Officer,
Northern Railway,
Headquarters Office,
Baroda House,
New Delhi.
3. Divisional Railway Manager,
Northern Railway,
Nawab Yusuf Road,
Allahabad.
4. Deputy Chief Signal & Telecom. Engr, (Const.),
Northern Railway,
Annexe of the Office of Divl. Railway Manager,
Northern Railway,
Nawab Yusuf Road,
Allahabad. Respondents

(By Advocate Shri A. Tripathi)

ORDER

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

By this O.A under section 19 of Administrative
Tribunals Act 1985, the applicant has prayed for a direction
to respondents to refix the pay of the applicant by stepping
up in respect of his juniors in CA Grade Rs.2000-3200/-
and revise his pension giving all consequential benefits.

2. The learned counsel for the applicant has placed



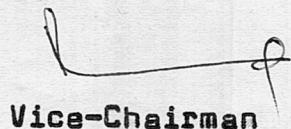
reliance in the judgement of this Tribunal dated 11.11.2002 passed in O.A 412/02 Bikham Singh Versus U.O.I. and others. Learned counsel has also pointed out from the order dated 05.12.2001 (Annexure-1) that the matter has been referred to General Manager (P), Northern Railway, New Delhi for necessary orders. As the matter is pending before the General Manager (P), in our opinion, ends of justice will be served if we direct General Manager (P), Northern Railway, New Delhi to consider and decide the representation of the applicant by a reasoned order within specified time.

3. The O.A. is accordingly disposed of with a direction to General Manager (P), Northern Railway, New Delhi to consider and decide the representation of the applicant in accordance with law within a period of three months from the date a copy of this order is filed.

4. There will be no order as to costs.



Member-A



Vice-Chairman

/Anand/